

Court No. - 52

Case :- MATTERS UNDER ARTICLE 227 No. - 1791 of 2024

Petitioner :- Vivek Soni And Another

Respondent :- State Of Up And 4 Others

Counsel for Petitioner :- Ashwini Kumar

Counsel for Respondent :- C.S.C., Vineet Sankalp

Hon'ble Manish Kumar Nigam,J.

1. Heard learned counsel for the parties and perused the record.

2. The instant writ petition has been filed for following relief:

"I) Issue a direction directing the learned court to decide the 6-C application in Original Suit No. 1257 of 2022, pending before in the Court of Civil Judge, (Senior Division) Varanasi (Vivek Soni and Another Vs. State of U.P. and others) within stipulated period."

3. Contention of the learned counsel for the petitioners is that an application for interim injunction (6C Application) is pending since 2022 and the same has not been decided despite several dates have been fixed. It is further submitted by learned counsel for the petitioner that opposite parties have appeared before the court below. He prayed that the same may be decided, expeditiously.

4. In view of above, no useful purpose would be served in keeping this petition pending.

5. Accordingly, the present petition stands **disposed of** finally with a direction to the Civil Judge, (Senior Division) Varanasi to consider and decide the interim injunction application (6C Application), in accordance with law, expeditiously, preferably within a period of eight weeks from the date of production of a certified copy of this order after giving opportunity of hearing to the parties concerned and without granting unnecessary adjournments to either of the parties provided that there is no other legal impediment.

6. This order has been passed in presence of Sri Kunal Ravi Singh and Sri Vijay Shankar Mishra, learned C.S.C. appearing for the State of U.P. and Sri Vineet Sankalp, learned counsel appearing for respondent no. 4.

Order Date :- 27.2.2024

Nitika Sri.

(Manish Kumar Nigam,J.)